

C.A.T. Bench, JAIPUR

Date of Order

Case No.

Orders

Page No.

8.8.2003

Mr. Raghuraj Singh, Counsel for the applicant.
None present for the respondents.

Reply to the OA not filed. Let the same be filed within six weeks. Rejoinder, if any, be filed within two weeks thereafter.

Let the matter be listed for admission on 22.10.2003.

(A.K. BHANDARI)
MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

Reply Not

hld

8/16/03

22-10-2003

Mr. Raghuraj Singh counsel for applicant.
Mr. R. C. Gupta counsel for respondent.

Mr. Gupta, learned counsel for the official respondent says that the grievance of the applicant has been redressed by issuing the order dated 9-9-2003 whereby the private respondent has been ordered to be repatriated. The copy of the order dated 9-9-2003 be placed on record.

Learned counsel for the applicant is satisfied with the said order.

Respondent No. 3 is present in Court. He says that this matter may not be disposed of as it will be affected by the order.

If the private respondent No. 3 has any apprehension regarding the order dated 9-9-2003, he is at liberty to challenge the same by approaching the appropriate forum.

This OA stands dismissed as having become infructuous.

(A.K. Bhandari)
Member (A)

(G.L. Gupta)
Vice Chairman

Copy given
17/10/03
dated 23/10/03